

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 158 OF 2015 &**  
**IA NO. 23 OF 2018**

**Dated: 19<sup>th</sup> February, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Gujarat Urja Vikas Nigam Ltd.**

**... Appellant(s)**

**Vs.**

**Gujarat Electricity Regulatory Commission & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s) : Ms. Anushree Bardhan  
Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Suparna Srivastava  
Ms. Sanjna Dua for R-1

Mr. Mavleen M. for R-6

**ORDER**

[On IA No. 23 of 2018 – for Impleadment]

Heard learned counsel appearing for both the parties.

In the light of the statement made and reasoning given in the accompanying affidavit along with application, the IA, being IA No. 23 of 2017, is allowed. The learned counsel appearing for the Appellant is permitted to amend the cause title immediately.

**APPEAL NO. 158 OF 2015**

The learned counsel appearing for the proposed sixth Respondent prays for two week's time to file his reply to the appeal.

The submission made by the learned counsel appearing for sixth Respondent, at supra, is place on record.

The learned counsel appearing for sixth Respondent is permitted to file his reply to the appeal on or before 06.03.2018 after duly serving copy to the other side.

Thereafter, rejoinder, if any, may be filed within two weeks i.e. by 21.03.2018 after duly serving copy on the other side.

List this matter for hearing on 03.04.2018, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*pds/vt*